

UPC

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Application No. 240/86(T)
(W.P 2185/80)

Dated the 26th Sept, 86.

To

1. Sri H. Subbaramya Jos, Counsel, for Applicants,
No. 150/36, National High School Road, Vishweshwarapura,
Bangalore-6.
2. Secretary, Ministry of Information & Broadcasting
Rafi Marg, New Delhi-1.
3. General Manager, Telephones, Karnataka Circle,
Bangalore-9.
4. Chief Accounts Officer, Telecom Accounts, Karnataka
Circle, Maruti Complex, Bangalore-1.
5. The Sub-Divisional Officer, Telephones Bangalore-1.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH
IN APPLICATION NO. 240/86(T)

Please find enclosed herewith the copy of the Order/Interim Order
passed by this Tribunal in the above said Application on 4.9.86.

Revered Sirs, M.C.O/C.
Revered Sirs, M.C.O/C.

R. B. Rathy
SECTION OFFICER
(Judicial)

Encl: As above.

6. The Senior Engineer, Telegraphs, Whitefield
Bangalore-1.
7. Sri. M. Vasudeva Rao, Central Govt Standing
Counsel, High Court Building, Bangalore-1.

Revd

20/9/2019

Revd
1/9/2019

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE

Order Sheet (contd)

A.N. 240/86(T)

Date	Office Notes	Orders of Tribunal
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KSP(VC)

ORDER

In this transferred application from the High Court of Karnataka, the Applicants have challenged the order dated 15.11.1979 of the Chief Accounts Officer, Telecom Accounts, Karnataka Circle, Bangalore 1 inter alia directing stoppage of House Rent Allowance and City Compensatory Allowance payable to them.

While issuing Rule nisi, the High Court had stayed the operation of the order challenged in the Petition.

Shri M. Nasudeva Rao, Learned Central Government Standing Counsel, appearing for the Respondents, submits that the authorities themselves have acceded to the claims made by the Applicants and their grievance no longer survives for consideration, the correctness of which is not disputed by Shri Ranganath Jois, learned Counsel for the Applicants. In this view, this application is liable to be dismissed as having become unnecessary. We, therefore, dismiss this application. No costs.



(K.S. Puttaswamy) (P. Srinivasan)
Vice-Chairman Member (AM)
4-9-86 4-9-86

True copy

R. S. 289/86
SECTION 17
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE